

Annexure – 7

Name of the corporate debtor: Parenteral Drugs (India) Limited; Date of commencement of CIRP: 09/02/2023 (Copy of the order received on 10/02/2023) ; List of creditors as on: 20/05/2024

List of operational creditors (Government dues)

(Amount in ₹)

| Sr. No. | Details of Claimant | | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any | | |
|--------------|---|---|---------------------------|---------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|----------------------------|--|------------------------------|------------------------------------|--------------------|---|---|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | | | % of voting share in CoC, if applicable | |
| 1 | Commissioner of Commercial Taxes Department | Govt of West Bengal | 21-02-2023 | 84,18,842 | - | Unsecured | 0 | 0 | NO | 0 | 0 | 0 | 0 | 84,18,842 | - | |
| 2 | Employee Provident Fund Organization Department | Employee Provident Fund Organization Department | 18-05-2023 | 5,21,741 | 5,21,741 | Unsecured | 0 | 0 | NO | 0 | 0 | 0 | 0 | -- | | |
| 3 | Employee Provident Fund Organization Department | Employees Provident Fund Organization | 08-06-2023 | 18,08,20,319 | 10,61,65,497 | Unsecured | 0 | 0 | NO | 0 | 0 | 0 | 0 | 2,50,90,067 | 4,95,64,755 | Amount of PF and interest payable to employee upto 09-02-2023 is fully admitted. Amount of Interest and damages / penalty pertain the period after 09/02/2024 not admitted* |
| TOTAL | | | | 18,97,60,902 | 10,66,87,238 | | | | | | | | | 3,35,08,909 | 4,95,64,755 | |

* PF amount and interest thereon calculated by EPFO upto 09/02/2023 (CIRP start date) payable to employees, admitted in full and damage/ penalty calculated by EPFO upto 09/02/2023 (CIRP start date) is under verification which seems not payable to employee, hence, if admitted may fall under normal Govt. statutory dues under section (i)(e)(1) 53 of IBC 2016.

Note: This is prepared provisionally as per the data available on the website of IBBI and as provided by the Creditors; since the erstwhile IRP/ deemed RP has not handover any documents/records/ data till date and the suspended management has also not provided any claim verification related record of the Corporate Debtor.